## ABSTRACT OF THE PROCEEDINGS

OF THE

Council of the Governor General of India,

# LAWS AND REGULATIONS

Vol. XL

Jan.-Dec., 1901

### ABSTRACT OF THE PROCEEDINGS

OF

## THE COUNCIL OF THE GOVERNOR GENERAL OF INDIA:

ASSEMBLED FOR THE PURPOSE OF MAKING

## LAWS AND REGULATIONS

1901

**VOLUME XL** 



Published by Authority of the Governor General.



#### **CALCUTTA**

PRINTED BY THE SUPERINTENDENT OF GOVERNMENT PRINTING, INDIA, 1902

Proceedings of the Council of the Governor General of India, assembled for the purpose of making Laws and Regulations under the provisions of the Indian Councils Acts, 1861 and 1892 (24 & 25 Vict., c. 67, and 55 & 56 Vict., c. 14).

The Council met at the Viceregal Lodge, Simla, on Friday, the 11th October,

#### PRESENT:

His Excellency Baron Curzon, P.C., G.M.S.I., G.M.I.E., Viceroy and Governor General of India, presiding.

His Excellency General Sir Arthur Power Palmer, K.C.B, Commander-in-Chief in India,

The Hon'ble Sir C. M. Rivaz, K.C.S.I.

The Hon'ble Mr. T. Raleigh.

The Hon'ble Sir E. FG. Law, K C.M.G.

The Hon'ble Major-General Sir E. R. Elles, K.C.B.

The Hon'ble Mr. A. T. Arundel, C.S.I.

The Hon'ble Kunwar Sir Harnam Singh, Ahluwalia, K.C.I R., of Kapurthala.

#### INDIAN ARTICLES OF WAR AMENDMENT BILL.

The Hon'ble MAJOR-GENERAL SIR EDMOND ELLES moved that the Bill further to amend the Indian Articles of War be taken into consideration.

The motion was put and agreed to.

The Hon'ble MAJOR-GENERAL SIR EDMOND ELLES moved that the Bill be passed.

The motion was put and agreed to.

### COURT-FEES (AMENDMENT) BILL.

The Hon'ble SIR CHARLES RIVAZ moved that the Bill further to amend the Court-fees Act, 1870, be taken into consideration. He said:—"As I explained when I introduced this Bill, its object is merely to remove a difficulty which has occurred owing to there being no definition of the expression 'Chief

<sup>\*</sup>NOTE.—The Meeting of Council which was fixed for the 23rd August, 1501, was subsequently postponed to the 11th October, 1901.

[Sir Charles Rivas; Mr. Raleigh.] [11TH OCTOBER, 1901.]

Controlling Revenue authority' in the Court-fees Act. The definition which is contained in the Indian Stamp Act, 1899, has accordingly been adopted and incorporated in the Court-fees Act as now amended."

The motion was put and agreed to.

The Hon'ble SIR CHARLES RIVAZ moved that the Bill be passed.

The motion was put and agreed to.

#### REPEALING AND AMENDING BILL.

The Hon'ble MR. RALEIGH moved for leave to introduce a Bill to facilitate the citation of certain enactments and to amend and repeal certain obsolete enactments. He said:—'This is one of those Bills which have to be passed from time to time to confer short titles upon the older Acts in the Statute-book, to repeal obsolete provisions, and to make those verbal and formal changes which are necessary to make our Statute-book a consistent whole. Most of the entries in the schedule of the Bill, which I ask leave to introduce, refer to Madras, the Statute Law of that Presidency having been completely passed under review on the issue of a new edition of the Provincial Code. The Bill raises no question of principle, and for the accuracy of the details my Department is responsible."

The motion was put and agreed to.

The Hon'ble MR. RALEIGH introduced the Bill.

The Hon'ble MR. RALBIGH moved that the Bill and Statement of Objects and Reasons be published in English in the Gazette of India and in the local official Gazettes.

The motion was put and agreed to.

IMPERIAL LIBRARY (INDENTURES VALIDATION) BILL.

The Hon'ble MR. RALEIGH asked for permission to postpone his motion for leave to introduce a Bill to confirm and validate certain indentures made between the Agricultural and Horticultural Society of India and the Calcutta Public Library, respectively, and the Secretary of State for India in Council. He said:—

[IITH OCTOBER, 1901.] [Mr. Raleigh.]

"I ask leave to postpone the next motion which stands in my name. The Bill to which that motion relates is a Bill to confirm and validate certain indentures by which the Metcalfe Hall in Calcutta is to be vested in Government in order to the formation of an Imperial Library. The Bill was placed in the List of Business for to-day in the expectation that the indentures making the transfer would by this time have arrived from Calcutta. But as we have not yet received them, I am obliged to postpone the motion."

Permission was granted.

The Council adjourned to Friday, the 25th October, 1901.

H. W. C. CARNDUFF,

The 15th October, 1901.

Offg. Secretary to the Government of India, Legislative Department.